

**Abolition of West Bengal Legislative Council**

9416. SHRI BENI SHANKER  
SHARMA :  
SHRI D. C. SHARMA :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether the West Bengal Legislative Assembly adopted a Resolution urging the abolition of the Legislative Council on the 21st March, 1969 ;

(b) if so, the reaction of Government thereto ; and

(c) the action taken in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM) : (a) Yes, Sir.

(b) and (c). A Bill to implement the Resolution of the West Bengal Legislative Assembly will be introduced in the Lok Sabha shortly.

Dissenting Note by Shri Achutan, Member of Committee on Untouchability

9417. SHRI SURAJ BHAN :  
SHRI P. R. THAKUR :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that the Committee on Untouchability had refused to accept a dissenting note given by Shri R. Achutan, a member of the said Committee due to various reasons ;

(b) if so, the reasons why the refused/invalid dissenting note has been taken into consideration by Government circulating the same alongwith the gist of the report of the Committee to the Press in the month of February, 1969 ;

(c) whether Government gave publicity to the said rejected note through a Government Publication 'YOJANA' of the 9th March, 1969 even before the full report of

the Committee had been made available to the Members of Parliament ; and

(d) if so, the person responsible therefor and the action taken or proposed to be taken against him ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SHRIMATI) PHULRENU GUHA) : (a) Yes, Sir.

(b) No gist of the Report or copy of the dissenting note was distributed by the Government to the Press either in the month of February 1969 or earlier.

(c) No, Sir. The 'Yojana' published an article contributed by Shri R. Achutan in his personal capacity. This article is not the same as the minute of dissent. Government cannot be held responsible if Shri Achutan had included in this article some of the ideas he had expressed in his dissenting note.

(d) Does not arise.

Basumati (P) Ltd., Calcutta

9418. SHRI BADRUDDUJA :  
SHRI GEORGE FERNANDES:  
SHRI S. M. BANERJEE :  
DR. RANEN SEN :  
SHRI JYOTIRMOY BASU :  
SHRI NAMBIAR :  
SHRI RABI RAY :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) who owns the printing and other machinery of Basumati (P) Ltd., Calcutta ;

(b) on what terms and considerations ;

(c) whether the said machinery owners' financial resources have been verified ; and

(d) if not, whether Government will verify it ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A.